



2026:AHC:48864

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 972 of 2026

Smt. Poonam

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Santosh Kumar Shukla, Saurabh Shukla
Counsel for Respondent(s)	: C.S.C., Pradeep Singh

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. S.K. Shukla, learned counsel for the petitioner, Mr. Pradeep Singh, learned counsel for Gram Panchayat and Mr. Anil Kumar Srivastva, learned Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following relief:-

"(i) Issue a writ, order or direction in the nature of MANDAMUS to the commanding/directing respondent no.2 i.e. Board of Revenue U.P. at Prayagraj to decide the Case No.REV/5286/2024 (Computerized Case No.AL20241667005286) (Smt. Poonam Devi Vs. Ishwar Chandra and others), under Section 210 of the U.P. Revenue Code, 2006, within stipulated period as fixed by this Hon'ble Court. "

3. Learned counsel for the petitioner submitted that the aforementioned **Revision No. REV/ 5286/ 2024 (Computerized Case No. AL20241667005286)** filed on behalf of the petitioner against the order dated 26.11.2024 passed in the proceeding under Section 128 of U.P. Revenue Code, 2006 is pending before respondent no.2 Board of Revenue U.P.Prayagraj since 17.12.2024. He further placed certified copy of the order sheet, which has been annexed as Annexure No.3 to the writ petition in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the issue, the present petition stands **disposed of** finally directing respondent no.2-Board of Revenue, U.P. Prayagraj to decide the aforementioned **Revision No.REV/5286/2024 (Computerized Case No.AL20241667005286)** in accordance with law

expeditiously and preferably within a period of **three months** from the date of production of certified copy of this order after giving opportunity of hearing to both the parties.

(Chandra Kumar Rai,J.)

March 10, 2026
PS*